

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, SITTING AT NEW DELHI**

O.A. NO. 1357/2024

IN THE MATTER OF:

RASHI SHARMA

....APPLICANT

VERSUS

HARMEET SINGH & ORS.

....RESPONDENTS

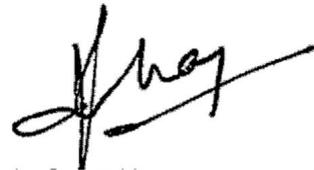
I N D E X

NDOH:03.04.2025

S.NO.	PARTICULARS	PG.NO.
1.	Joint Committee report in OA No. 1357/2024 in accordance with order dated 11.12.2024	1-13

RESPONDENT/DJB

THROUGH



**PRABHSAHAY KAUR
COUNSEL FOR DJB**

L-24, Second Floor, Hauz Khas Enclave
New Delhi-110016
Mob. No. 9810158581
sahayk@gmail.com

Place: New Delhi

Dated: 25.01.2025

Joint Committee report in Original application No. 1357/2024, in the matter of Rashi Sharma v/s Harmeet Singh & Others, before the National Green Tribunal , Principal Bench ,New Delhi.

Background:

The Hon'ble NGT vide order dated 11.12.2024 in OA No. 1357/2024 titled Rashi Sharma Versus Harmeet Singh & Ors wherein Hon'ble NGT has directed following *Para 4. To ascertain the correct factual situation, we also appoint a Joint Committee comprising the representative of the Member Secretary CPCB a representative of the CEO, DJB who will act as Coordinating Agency The Member of the Committee will visit the site and will ascertain the number of bore wells that have been dug up in the area concerned and also find out if permission from the competent authority was taken for that purpose The Committee will submit the report before the Tribunal within six weeks.*

Copy of the NGT order is placed as **Annexure-I.**

Action taken in compliance to Hon'ble NGT direction.

A Joint committee was constituted comprising the officers of DJB, Syed Ajaz Haider A.E.(M)-18/(D)-042 and CPCB, Smt. Alpana Narula Scientist B, WQM-1. The constituted committee visited the sites mentioned in the OA i.e. Bungalow no. 42A and 43, Kamla Nagar market, Delhi-07 on 22.01.2025 to ascertain the facts mentioned in the order.

Observations of the Joint Committee:

1. Total number of Borewells at each site i.e. Bungalow no. 42A and 43 is 01 (one). The photographs of the site visit are placed as **Annexure-II**.
2. Both the mentioned sites are under construction phase during visit and were using the borewell supplied water for construction purpose. The photographs of the construction activity is placed as **Annexure-III**.
3. As per the information provided by the site Incharges, at these two sites the certificate of registrations of wells has been issued by Central Ground Water Authority (CGWA). Copy of the registration certificates for Bungalow no. 42A and 43 are placed as **Annexure-IV** and **Annexure V** respectively. Date of issuance of certificate is not available for the site Bungalow no. 43
4. However, no metering was observed at the borewells at the two above mentioned sites.
5. However, validity of registration of borewells may be verified with CGWA.

Alpana Narula
22/01/2025

Smt. Alpana Narula
Scientist B, WQM-1

Sh. Syed Ajaz Haider
22/01/2025

Sh. Syed Ajaz Haider
A.E.(M)-18/(D)-042

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1357/2024

Rashi Sharma

Applicant

Versus

Harmeet Singh & Ors.

Respondent(s)

Date of hearing: 11.12.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Ms. Rashi Sharma, Applicant in Person

ORDER

1. In this original application, the Applicant has raised a grievance that the Respondent No. 1 and 2 are illegally extracting groundwater from the borewell at 43 and 42A Bungalow Road (Western side) Near Kamlanagar Market, Delhi- 110007. The Applicant present in person submits that the Respondents No. 1 and 2 are raising huge commercial construction on that address and each of the said Respondents have 2 to 3 illegal borewells from which they are extracting the groundwater in an unregulated manner. She has also submitted that the applicant had made complaints to the DJB, DPCC, SDM and other concerned authorities but no action has been taken till now. She has also referred to page 125 of the paper book and has pointed out that though one of the complaints was forwarded by the Central Groundwater Board to the concerned SDM but inspite of that the SDM has not taken any action.

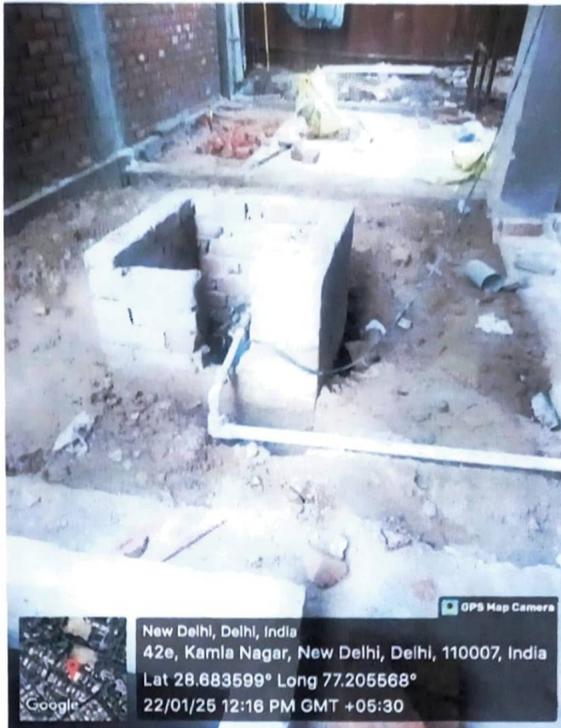
2. Issue Notice to the Respondents for filing their response by way of affidavit.

3. The Applicant is directed to serve the Respondents and file an affidavit of service at least one week before the next date of hearing.
4. To ascertain the correct factual situation, we also appoint a Joint Committee comprising the representative of the Member Secretary CPCB, a representative of the CEO, DJB who will act as Coordinating Agency. The Member of the Committee will visit the site and will ascertain the number of borewells that have been dug up in the area concerned and also find out if permission from the competent authority was taken for that purpose. The Committee will submit the report before the Tribunal within six weeks.
5. List on 03.04.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

December 11, 2024
Original Application No. 1357/2024
A..

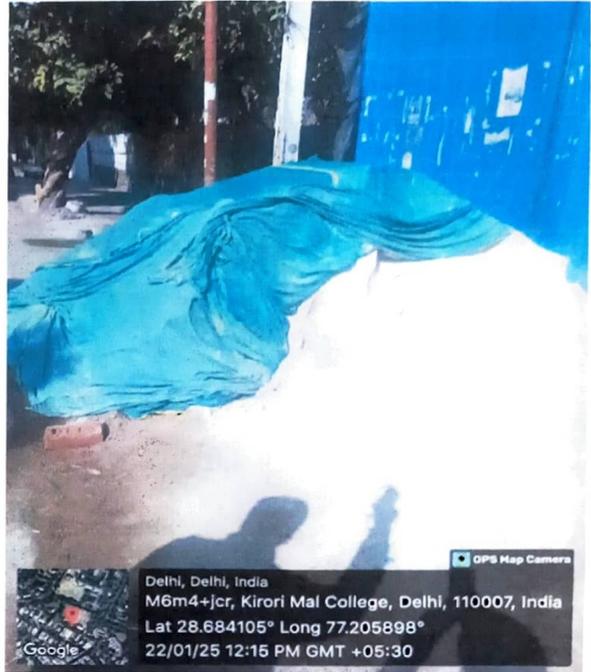


Borewell at Bungalow no. 42 A



Borewell at Bungalow no. 43

Annexure-III



Borewell at Bungalow no. 42 A



Borewell at Bungalow no. 43

Edit



7

CENTRAL GROUND WATER AUTHORITY
(Constituted under Section 3(3) of Environment (Protection) Act, 1986)

CERTIFICATE OF REGISTRATION OF WELLS

This is to certify that the Borewell / Tubewell / Motorized Dugwell / Dug cum Borewell / Handpump/ Filter point as per the details given overleaf has been registered with Central Ground Water Authority.

The terms & conditions of the grant of registration are also given overleaf.

CHAIRMAN
Central Ground Water Authority

Ministry of Water Resources, Jamnagar House, Mansingh Road, New Delhi-11

1103, Ansal Bhawan, Kasturba Gandhi Marg, New Delhi- 110 001

Reg. No.: DLOFCT/52620 Type : Bore Well

K K BAGAI
42 BUNGLOW ROAD
KAMLA NAGAR
NEW DELHI

Terms & Conditions

1. Any modification shall not be done in any of the parameters given in Proforma by the owner / user of the ground water structure (tubewell / borewell) motorized (dugwell / hand pump) without prior approval of the Authority.
2. The water from the well (structure) shall be used only for the purpose indicated in the application for registration.
3. The user shall intimate Central Ground Water Authority within four weeks of the ground water structure going in disuse.
4. The user shall furnish information about the registered ground water structure, as and when desired by the Authority.
5. The Authority can alter, amend or vary the terms of the certificate of registration on technical reasons.
6. This certificate of registration is non-transferable.
7. The Authority may inspect the tubewell / borewell motorized (dugwell / hand pump) after giving notice of information by post.
8. The Authority may advise the user of ground water to install water measuring device on tubewell/borewell, as and when necessary to properly monitor the withdrawal of ground water

G. A. R. B
(See rule 22 (1))
RECEIPT

Dated 23/7/1977

Received from K K Bagui with

Letter No. 045 Dated.....19..

the sum of Rupees one hundred

in Cash/by Cheque on account of.....

by Bank Draft 978328 12/7/77 P N B

.....in payment of B/W

Rs. 100/-

Initials
[Signature]
Designation.

GOVT. OF N.C.T. DELHI
CENTRAL LABORATORY
WATER WORKS, WAZIRABAD, DELHI-54

No 320 **CHEMICAL ANALYSIS REPORT**

28.8.99 Ms. K. K. Bagai, U.S.
SK/W/99/- Bungalow Road, Kamla Nagar DATE 8.9.99

252

S.No.	PARTICULARS	Results	Remarks
PHYSICAL EXAMINATION			
1.	Date of Collection/Receipt	27.8.99	
2.	Colour	Turbid	
3.	Odour	No. obj	
4.	Turbidity (NTU)	4.30	
5.	pH Value	7.7	
6.	Electrical Conductivity (Microhm/cm)	3400	
7.	Total Diss. Solid (mg/l)	-	
CHEMICAL EXAMINATION(mg/l)			
1.	Phenolphthalein Alkalinity (CaCO ₃)	NIL	As per BIS - 10500 - 1991, and on the basis of parameters of fluoride contents of the permissible limits. Hence the sample is rejected for drinking purpose.
2.	Total Alkalinity (CaCO ₃)	274	
3.	Total Hardness (CaCO ₃)	556	
	Carbonate Hardness (CaCO ₃)	374	
	Non Carbonate (CaCO ₃)	182	
6.	Calcium(Ca) (CaCO ₃)	107.2	
7.	Magnesium(Mg) (CaCO ₃)	69.12	
8.	Ammonia(Free & Combined)	NIL	
9.	Nitrite Nitrogen(N)	0.008	
10.	Nitrate(N)	325	
11.	Sulphates(SO ₄)	410	
12.	Chloride(Cl)	420	
13.	Phosphate(PO ₄)	-	
14.	Iron(Fe)	0.16	
15.	Fluoride(F)	1.52	
	Chromium(Cr)	-	
	Cyanide(CN)	-	
18.	Arsenic(As)	-	
19.	Chlorine Demand	-	
20.	Residual Chlorine	-	
BACTERIOLOGICAL EXAMINATION Coliform per 100ml at 37°C			

THIS SAMPLE IS COLLECTED AT THE SITE AND REPORT PERTAINS TO THE PARTICULAR SAMPLE ONLY

Anur 8.9.99
201 Anur
Anur 8/9/99
S. V. A.
S. V. A.
S. V. A.

Handwritten notes at top of page:
 2/22/19
 2/22/19

- B to G. Page
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- C 2P65-342
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- S ...

Received
 2/22/19

1 1st P.
 30-6.99
 other address
 value for
 complete 8 seal
 1st ...
 0.7 ?

7/7/19
 Done

✓ Draft for 200-A attached
 No 978228 2/14/19

G. A. R. 8
 (See rule 22 (1))
 RECEIPT

Dated 23/7/19 1999

CENTRAL GROUND WATER AUTHORITY

(Constituted under Section 3(3) of Environment (Protection) Act, 1986)

CERTIFICATE OF REGISTRATION OF WELLS

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The terms & conditions of the grant of registration are also given overleaf.



CHAIRMAN
Central Ground Water Authority

Ministry of Water Resources, Jamnagar House, Mansingh Road, New Delhi-11

1103, Ansal Bhawan, Kasturba Gandhi Marg, New Delhi- 1 10 001

Reg. No.: DLOFCT/52621 Type : Bore Well

ISHWAR CHANDRA AND OTHERS
43 BUNGLOW ROAD
KAMLA NAGAR
DELHI 7

Terms & Conditions

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Prabhsahay Kaur <sahayk@gmail.com>

Advance service of Joint Committee Report in Rashi Sharma vs Harmeet Singh & Ors. [O.A. 1357/2024]

1 message

Prabhsahay Kaur <sahayk@gmail.com>

Sat, Jan 25, 2025 at 6:28 PM

To: Mcd Delhi <mcd2088@gmail.com>, Member Secretary <msdpcc@nic.in>, prachigupta-cgwb@gov.in, chmn-cgwb@nic.in, civilsdm@nic.in

Sir,

Please find attached the Joint Committee Report being filed by Respondent No. 3/ DJB in the above-captioned matter.

This mail would be deemed as proper advance service as per NGT Rules.

Request you to acknowledge the same.

--

Regards

Office of Ms.Prabhsahay Kaur**Advocate**

Phone: 98101-58581, 23387441

Off: L-24, 2nd Floor, Hauz Khas Enclave, New Delhi 110016

Chamber: 184, Block 2, Delhi High Court, New Delhi-03

 **Joint Committee Report_OCR.pdf**
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